

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

18. C.P.(IB)-580(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

NAME OF THE PARTIES: - TATA Capital Financial Services Limited
V/s
Vijay Gokhale

Section: U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P(IB)-580(MB)/2022: -

Presence: -

Adv. Rohit Jadhav Petitioner (through VC).

None Present Respondent/Personal Guarantor.

Adv. Atishay Jain a/w Adv. Tanushree Sogani i/b. Adv. Kunal Kanungo
.....Resolution Professional through VC.

None is present on behalf of Respondent/Personal Guarantor despite the fact that a copy of the report has already been served upon the Respondent/ Personal Guarantor and Court notice has also been served on the Respondent/Personal Guarantor as on 02.02.2024, as can be manifested from the track consignment report available on record. None has appeared on behalf of the Respondent despite service. Therefore, the Respondent is proceeded against ex-parte. List this matter for the final hearing on **08.08.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)